



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIYA BHAWAN, AKBAR ROAD, NEW DELHI / वाणिज्य भवन, अकबर रोड, नई दिल्ली

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(DES - V SECTION)

MINUTES OF THE NORMS COMMITTEE- V

MEETING No. NC/5/MEET/Jan/202223/23

DATED: 05/01/2023

Please Note

- I. For information of exporters, Norms Committee - V handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 41 to 43, 50 to 67 .Communications in respect of cases/pertaining to NC- V may be sent to email address: nc5.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/5/MEET/Jan/202223/23 dated 05/01/2023 of Norms Committee - V for the year 2022-23 was held on 05/01/2023 under the Chairmanship of Sh. Jai Pal, Joint DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Manoj Kumar Meena, Deputy Director	DGFT(HQ)
2	Sanjay Kumar, Sr. Secretariate Assistant(SSA)	DGFT(HQ)
3	Kuldeep Singh, Asst. Director-1	O/o DC(MSME)
4	Nand Lal, Technical Consultant	DGFT
5	Shaish Kumar, Technical Consultant	DGFT
6	Ram Asrey Lal, Technical Consultant	Ministry of Commerce

7	JD Giri, Nominee AEPC	AEPC
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Case Details and Decision(s):

Case No.	1 / NC/5/MEET/Jan/202223/23		
Case Status	Case Approved		
Party Name	SHAHI EXPORTS PRIVATE LIMITED		
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 23 and 05/01/2023		
HQ File Number	HQRNORM APPLY 00005347AM23		
RA File Number	NA		
Licence No and Date	NA		
Norms Committee Decision:			
<p>M/s. Shahi Exports Private Limited vide their application dated 27.12.2022 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers. As per CAD and other details in this case, the Committee approved the input output norms as under:</p>			
Details of Export List	Qty	Details of import item	Qty Recommended
Babies Jumpsuit (Style No.WN0032) Made of 100% Polyester Dyed Woven Fabric GSM 75	3996 (NOS.)	100% Polyester Dyed Woven Fabric GSM 75	1.55 (SQM)
<p>Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.</p> <p>RA concerned may take necessary action subject to compliance of other usual conditions.</p>			

Case No.	2 / NC/5/MEET/Jan/202223/23		
Case Status	Case Approved		
Party Name	SHAHI EXPORTS PRIVATE LIMITED		
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 23 and 05/01/2023		
HQ File Number	HQRNORM APPLY 00005348AM23		
RA File Number	NA		
Licence No and Date	NA		
Norms Committee Decision:			

M/s. Shahi Exports Private Limited vide their application dated 27.12.2022 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers. As per CAD and other details in this case, the Committee approved the input output norms as under:

Details of Export List	Qty	Details of import item	Qty Recommended
Girls Jacket with Hood (Style No SC1092)	6320 (NOS.)	100% Polyester PU Coated Printed Woven Fabric GSM 110	1.15 (SQM)
Made of 100% Polyester PU Coated Printed Woven Fabric GSM 110			
Girls Bib and Brace (Style No SC1092)	6320 (NOS.)	100% Nylon PU Coated Dyed Woven Fabric GSM 105	0.70 (SQM)
Made of 100% Nylon PU Coated Dyed Woven Fabric GSM 105 With 100% Polyester Dyed Woven Fabric GSM 255 And 100% Polyester Dyed Fleece Knitted Fabric GSM 250		100% Polyester Dyed Woven Fabric GSM 255	0.24 (SQM)
		100% Polyester Dyed Fleece Knitted Fabric GSM 250	0.24 (SQM)

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	3 / NC/5/MEET/Jan/202223/23
Case Status	Case Approved
Party Name	SHAHI EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 23 and 05/01/2023
HQ File Number	HQRNORM APPLY 00005349AM23
RA File Number	NA

Licence No and Date	NA		
Norms Committee Decision:			
<p>M/s. Shahi Exports Private Limited vide their application dated 27.12.2022 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers. As per CAD and other details in this case, the Committee approved the input output norms as under:</p>			
Details of Export List	Qty	Details of import item	Qty Recommended
Girls Jacket with Hood (Style No SC1092)	2770 (NOS.)	100% Polyester PU Coated Printed Woven Fabric GSM 110	1.46 (SQM)
Made of 100% Polyester PU Coated Printed Woven Fabric GSM 110			
Girls Bib and Brace (Style No SC1092)	2770 (NOS.)	100% Nylon PU Coated Dyed Woven Fabric GSM 105	0.95 (SQM)
Made of 100% Nylon PU Coated Dyed Woven Fabric GSM 105 With 100% Polyester Dyed Woven Fabric GSM 255 And 100% Polyester Dyed Fleece Knitted Fabric GSM 250		100% Polyester Dyed Woven Fabric GSM 255	0.26 (SQM)
		100% Polyester Dyed Fleece Knitted Fabric GSM 250	0.28 (SQM)
<p>Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.</p>			
<p>RA concerned may take necessary action subject to compliance of other usual conditions.</p>			

Case No.	4 / NC/5/MEET/Jan/202223/23
Case Status	Case Approved
Party Name	SHAHI EXPORTS PRIVATE LIMITED
Meeting Number	NC/ 5/ MEET/ Jan/ 202223/ 23 and 05/01/2023

and Date									
HQ File Number	HQRNORM APPLY 00005350AM23								
RA File Number	NA								
Licence No and Date	NA								
Norms Committee Decision:									
<p>M/s. Shahi Exports Private Limited vide their application dated 27.12.2022 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers. As per CAD and other details in this case, the Committee approved the input output norms as under:</p>									
<table border="1"> <thead> <tr> <th>Details of Export List</th> <th>Qty</th> <th>Details of import item</th> <th>Qty Recommended</th> </tr> </thead> <tbody> <tr> <td>Boys Jacket (Style No.SB0829) Made of 100% Polyester Knitted Other Pile Fabric Assembled in Layered with 100% Polyester Woven Fabric GSM 310</td> <td>2130 (NOS.)</td> <td>100% Polyester Knitted Other Pile Fabric Assembled in Layered with 100% Polyester Woven Fabric GSM 310</td> <td>1.33 (SQM)</td> </tr> </tbody> </table>		Details of Export List	Qty	Details of import item	Qty Recommended	Boys Jacket (Style No.SB0829) Made of 100% Polyester Knitted Other Pile Fabric Assembled in Layered with 100% Polyester Woven Fabric GSM 310	2130 (NOS.)	100% Polyester Knitted Other Pile Fabric Assembled in Layered with 100% Polyester Woven Fabric GSM 310	1.33 (SQM)
Details of Export List	Qty	Details of import item	Qty Recommended						
Boys Jacket (Style No.SB0829) Made of 100% Polyester Knitted Other Pile Fabric Assembled in Layered with 100% Polyester Woven Fabric GSM 310	2130 (NOS.)	100% Polyester Knitted Other Pile Fabric Assembled in Layered with 100% Polyester Woven Fabric GSM 310	1.33 (SQM)						
<p>Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.</p> <p>RA concerned may take necessary action subject to compliance of other usual conditions.</p>									

Case No.	5 / NC/5/MEET/Jan/202223/23
Case Status	Case Approved
Party Name	SHAHI EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 23 and 05/01/2023
HQ File Number	HQRNORM APPLY 00005390AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
<p>M/s. Shahi Exports Private Limited vide their application dated 28.12.2022 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers. As per CAD and other details in this case, the Committee approved the input output norms as under:</p>	

Details of Export List	Qty	Details of import item	Qty Recommended
Mens Anoraks (Style No.WM4393) Made of 100% Polyester Dyed Woven Fabric GSM 75	2560 (NOS.)	100% Polyester Dyed Woven Fabric GSM 75	4.38 (SQM)

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	6 / NC/5/MEET/Jan/202223/23
Case Status	Case Approved
Party Name	SHAHI EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 23 and 05/01/2023
HQ File Number	HQRNORM APPLY 00005392AM23
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

M/s. Shahi Exports Private Limited vide their application dated 28.12.2022 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers. As per CAD and other details in this case, the Committee approved the input output norms as under:

Details of Export List	Qty	Details of import item	Qty Recommended
Ladies Bib and Brace (Style No.106002) Made of 82% Cotton 17% Polyester 1% Elastane (Spandex) Denim Woven Fabric GSM 364	1830 (NOS.)	82% Cotton 17% Polyester 1% Elastane (Spandex) Denim Woven Fabric GSM 364 (98060000 PAKISTAN ORIGIN)	3.09 (SQM)

<p>Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.</p> <p>RA concerned may take necessary action subject to compliance of other usual conditions.</p>			

Case No.	7 / NC/5/MEET/Jan/202223/23
Case Status	Case Approved
Party Name	O.C. SWEATERS LLP
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 23 and 05/01/2023
HQ File Number	HQRNORM APPLY 00005234AM23
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

M/s. O.C. SWEATERS LLP vide their application dated 22.12.2022 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda and noted that firm has submitted legible copy of CAD and coloured image of the export product. Based on recommendation of technical authority, the Committee decided to approve the input output norms as under:

Details of Export List	Qty.	Details of import item	Qty. Recommended
LADIES ROMPER MADE OF 72% LYOCELL 28% LINEN(+/- 3%) RFD (UNBLEACHED) WOVEN FABRIC GSM 205 (+/- 10%)	1700 (NOS.)	72% LYOCELL 28% LINEN (+/- 3%) RFD (UNBLEACHED) WOVEN FABRIC GSM 205 (+/- 10%)	2.40 Sq. Mtr/Pc

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	8 / NC/5/MEET/Jan/202223/23
Case Status	Case Deferred
Party Name	EDCONS EXPORTS PVT LTD
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 23 and 05/01/2023
HQ File Number	HQRNORM REVIW00001253AM23
RA File Number	022404000209 AM17
Licence No and Date	0210207249/12/01/2017
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and it was observed that the firm has furnished its reply on DGFT Portal. The committee discussed it and decided to defer the case for examination.</p> <p>The case stands for deferred and re-listing.</p>	

Case No.	9 / NC/5/MEET/Jan/202223/23
Case Status	Case Rejected
Party Name	JAYANITA EXPORTS PRIVATE LTD.
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 23 and 05/01/2023
HQ File Number	HQRNORM APPLY 00175801AM22
RA File Number	05AA04072941 AM22
Licence No and Date	0511004449/02/09/2021
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case.</p> <p>RA concerned may take further necessary action as per above decision of NC.</p>	

Case No.	10 / NC/5/MEET/Jan/202223/23
Case Status	Case Rejected
Party Name	SIMRAN INTERNATIONAL EXPORT (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 23 and 05/01/2023
HQ File Number	HQRNORM APPLY 00294305AM22

RA File Number	05AX04000277 AM22
Licence No and Date	0511007142/22/12/2021
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case.</p> <p>RA concerned may take further necessary action as per above decision of NC.</p>	

Case No.	11 / NC/5/MEET/Jan/202223/23
Case Status	Case Rejected
Party Name	RADNIK EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 23 and 05/01/2023
HQ File Number	HQRNORM APPLY 00294026AM22
RA File Number	05AX04000239 AM22
Licence No and Date	0511007127/22/12/2021
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case.</p> <p>RA concerned may take further necessary action as per above decision of NC.</p>	

Case No.	12 / NC/5/MEET/Jan/202223/23
Case Status	Case Rejected
Party Name	SARA LEATHER INDUSTRIES
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 23 and 05/01/2023
HQ File Number	HQRNORM APPLY 00311483AM22
RA File Number	04AX04000104 AM22
Licence No and Date	0411002369/07/01/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case.</p> <p>RA concerned may take further necessary action as per above decision of NC.</p>	

Case No.	13 / NC/5/MEET/Jan/202223/23
Case Status	Case Deferred
Party Name	SARITA HANDA EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 23 and 05/01/2023
HQ File Number	HQRNORM APPLY 00321273AM22
RA File Number	05AX04000559 AM22
Licence No and Date	0511007996/17/01/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and it was observed that the firm has furnished its reply on DGFT Portal. The committee discussed it and decided to defer the case for examination & comments of concerned technical authority.</p> <p>The case stands deferred.</p>	

Case No.	14 / NC/5/MEET/Jan/202223/23
Case Status	Case Rejected
Party Name	RADNIK EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 23 and 05/01/2023
HQ File Number	HQRNORM APPLY 00350270AM22
RA File Number	05AX04000907 AM22
Licence No and Date	0511008755/10/02/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case.</p> <p>RA concerned may take further necessary action as per above decision of NC.</p>	

Case No.	15 / NC/5/MEET/Jan/202223/23
Case Status	Case Rejected
Party Name	SAMSON SCIENTIFICS AND SURGICALS PRIVATE LIMITED
Meeting Number	NC/ 5/ MEET/ Jan/ 202223/ 23 and 05/01/2023

and Date	
HQ File Number	HQRNORM APPLY 0000010AM23
RA File Number	56AX04000128 AM22
Licence No and Date	5611000881/01/04/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case.</p> <p>RA concerned may take further necessary action as per above decision of NC.</p>	

Case No.	16 / NC/5/MEET/Jan/202223/23
Case Status	Case Rejected
Party Name	SUPER SHEET (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 23 and 05/01/2023
HQ File Number	HQRNORM APPLY 00000027AM23
RA File Number	05AX04001554 AM22
Licence No and Date	0511011587/01/04/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case.</p> <p>RA concerned may take further necessary action as per above decision of NC.</p>	

Case No.	17 / NC/5/MEET/Jan/202223/23
Case Status	Case Rejected
Party Name	SAGAR METALLICS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 23 and 05/01/2023
HQ File Number	HQRNORM APPLY 00000172AM23
RA File Number	52AX04000003 AM23
Licence No and Date	5211002329/11/04/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case.</p>	

RA concerned may take further necessary action as per above decision of NC.

Case No.	18 / NC/5/MEET/Jan/202223/23
Case Status	Case Rejected
Party Name	RADNIK EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 23 and 05/01/2023
HQ File Number	HQRNORM APPLY 00000280AM23
RA File Number	05AX04000110 AM23
Licence No and Date	0511011916/18/04/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case.</p> <p>RA concerned may take further necessary action as per above decision of NC.</p>	

Case No.	19 / NC/5/MEET/Jan/202223/23
Case Status	Case Rejected
Party Name	RADNIK EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 23 and 05/01/2023
HQ File Number	HQRNORM APPLY 00000294AM23
RA File Number	05AX04000103 AM23
Licence No and Date	0511011926/19/04/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case.</p> <p>RA concerned may take further necessary action as per above decision of NC.</p>	

Case No.	20 / NC/5/MEET/Jan/202223/23
Case Status	Case Rejected

Party Name	SILVER CREST CLOTHING PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 23 and 05/01/2023
HQ File Number	HQRNORM APPLY 00000296AM23
RA File Number	07AX04000054 AM23
Licence No and Date	0711003734/19/04/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case.</p> <p>RA concerned may take further necessary action as per above decision of NC.</p>	

Case No.	21 / NC/5/MEET/Jan/202223/23
Case Status	Case Rejected
Party Name	NASER BALI (GLOVES) PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 23 and 05/01/2023
HQ File Number	HQRNORM APPLY 00000306AM23
RA File Number	04AX04000377 AM22
Licence No and Date	0411003128/19/04/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case.</p> <p>RA concerned may take further necessary action as per above decision of NC.</p>	

Case No.	22 / NC/5/MEET/Jan/202223/23
Case Status	Case Rejected
Party Name	NASER BALI (GLOVES) PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 23 and 05/01/2023
HQ File Number	HQRNORM APPLY 00000307AM23
RA File Number	04AX04000378 AM22
Licence No and Date	0411003129/19/04/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case.

RA concerned may take further necessary action as per above decision of NC.

Case No.	23 / NC/5/MEET/Jan/202223/23
Case Status	Case Rejected
Party Name	RADNIK EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 23 and 05/01/2023
HQ File Number	HQRNORM APPLY 00000313AM23
RA File Number	05AX04000115 AM23
Licence No and Date	0511011943/19/04/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case.</p> <p>RA concerned may take further necessary action as per above decision of NC.</p>	

Case No.	24 / NC/5/MEET/Jan/202223/23
Case Status	Case Rejected
Party Name	NASER BALI (GLOVES) PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 23 and 05/01/2023
HQ File Number	HQRNORM APPLY 00000323AM23
RA File Number	04AX04000368 AM22
Licence No and Date	0411003134/19/04/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.</p>	

Case No.	25 / NC/5/MEET/Jan/202223/23
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Case Status	Case Rejected
Party Name	AJANTHA SHOE COMPANY
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 23 and 05/01/2023
HQ File Number	HQRNORM APPLY 00000382AM23
RA File Number	04AX04000040 AM23
Licence No and Date	0411003168/22/04/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.</p>	

Case No.	26 / NC/5/MEET/Jan/202223/23
Case Status	Case Deferred
Party Name	RAD GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 23 and 05/01/2023
HQ File Number	HQRNORM APPLY 00000398AM23
RA File Number	13AX04000021 AM23
Licence No and Date	1311001176/25/04/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and it was observed that the firm has furnished its reply on DGFT Portal. The committee discussed it and decided to defer the case for examination.</p> <p>The case stands for deferred and re-listing.</p>	

Case No.	27 / NC/5/MEET/Jan/202223/23
Case Status	Case Rejected
Party Name	AMBIKA FOOTWEAR PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 23 and 05/01/2023
HQ File Number	HQRNORM APPLY 00000421AM23
RA File Number	05AX04000174 AM23
Licence No and Date	0511012086/26/04/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.

Case No.	28 / NC/5/MEET/Jan/202223/23
Case Status	Case Rejected
Party Name	NEXGEN FOOTWEARS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 23 and 05/01/2023
HQ File Number	HQRNORM APPLY 00000422AM23
RA File Number	05AX04000200 AM23
Licence No and Date	0511012089/26/04/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	29 / NC/5/MEET/Jan/202223/23
Case Status	Case Rejected
Party Name	COMFORT SHOES
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 23 and 05/01/2023
HQ File Number	HQRNORM APPLY 00000435AM23
RA File Number	04AX04000049 AM23
Licence No and Date	0411003190/26/04/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	30 / NC/5/MEET/Jan/202223/23
Case Status	Case Rejected

Party Name	SILVER CREST CLOTHING PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 23 and 05/01/2023
HQ File Number	HQRNORM APPLY 00000466AM23
RA File Number	07AX04000098 AM23
Licence No and Date	0711003879/28/04/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	31 / NC/5/MEET/Jan/202223/23
Case Status	Case Rejected
Party Name	TANGERINE DESIGN PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 23 and 05/01/2023
HQ File Number	HQRNORM APPLY 00000536AM23
RA File Number	05AX04000290 AM23
Licence No and Date	0511012202/02/05/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	32 / NC/5/MEET/Jan/202223/23
Case Status	Case Rejected
Party Name	OPERA GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 23 and 05/01/2023
HQ File Number	HQRNORM APPLY 00000539AM23
RA File Number	05AX04000228 AM23
Licence No and Date	0511012209/02/05/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on	

DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.

Case No.	33 / NC/5/MEET/Jan/202223/23
Case Status	Case Rejected
Party Name	ABHIKRITI IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 23 and 05/01/2023
HQ File Number	HQRNORM APPLY 00000577AM23
RA File Number	02AX04000061 AM23
Licence No and Date	0211002347/04/05/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	34 / NC/5/MEET/Jan/202223/23
Case Status	Case Rejected
Party Name	MEHRA SCHUHE CO
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 23 and 05/01/2023
HQ File Number	HQRNORM APPLY 00000607AM23
RA File Number	06AX04000031 AM23
Licence No and Date	0611001322/05/05/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	35 / NC/5/MEET/Jan/202223/23
Case Status	Case Rejected
Party Name	FLAMINGO SSI

Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 23 and 05/01/2023
HQ File Number	HQRNORM APPLY 00000617AM23
RA File Number	04AX04000089 AM23
Licence No and Date	0411003242/06/05/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.</p>	

Case No.	36 / NC/5/MEET/Jan/202223/23
Case Status	Case Rejected
Party Name	TANGERINE DESIGN PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 23 and 05/01/2023
HQ File Number	HQRNORM APPLY 00000639AM23
RA File Number	05AX04000333 AM23
Licence No and Date	0511012299/06/05/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.</p>	

Case No.	37 / NC/5/MEET/Jan/202223/23
Case Status	Case Rejected
Party Name	TANGERINE DESIGN PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 23 and 05/01/2023
HQ File Number	HQRNORM APPLY 00000672AM23
RA File Number	05AX04000375 AM23
Licence No and Date	0511012347/09/05/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per</p>	

above decision of NC.

Case No.	38 / NC/5/MEET/Jan/202223/23
Case Status	Case Rejected
Party Name	MIDAS SAFE INTERNATIONAL
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 23 and 05/01/2023
HQ File Number	HQRNORM APPLY 00000723AM23
RA File Number	06AX04000049 AM23
Licence No and Date	0611001345/11/05/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.</p>	

Case No.	39 / NC/5/MEET/Jan/202223/23
Case Status	Case Rejected
Party Name	NEXGEN FOOTWEARS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 23 and 05/01/2023
HQ File Number	HQRNORM APPLY 00000816AM23
RA File Number	05AX04000450 AM23
Licence No and Date	0511012599/17/05/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.</p>	

Case No.	40 / NC/5/MEET/Jan/202223/23
Case Status	Case Rejected
Party Name	CHOWDHARY OVERSEAS LIMITED
Meeting Number	NC/ 5/ MEET/ Jan/ 202223/ 23 and 05/01/2023

and Date	
HQ File Number	HQRNORM APPLY 00000809AM23
RA File Number	06AX04000053 AM23
Licence No and Date	0611001352/17/05/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.</p>	

Case No.	41 / NC/5/MEET/Jan/202223/23
Case Status	Case Rejected
Party Name	CINTURONES ALVI (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 23 and 05/01/2023
HQ File Number	HQRNORM APPLY 00000812AM23
RA File Number	05AX04000396 AM23
Licence No and Date	0511012595/17/05/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.</p>	

Case No.	42 / NC/5/MEET/Jan/202223/23
Case Status	Case Rejected
Party Name	TANGERINE DESIGN PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 23 and 05/01/2023
HQ File Number	HQRNORM APPLY 00000847AM23
RA File Number	05AX04000440 AM23
Licence No and Date	0511012625/18/05/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.</p>	

Case No.	43 / NC/5/MEET/Jan/202223/23
Case Status	Case Rejected
Party Name	TANGERINE DESIGN PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 23 and 05/01/2023
HQ File Number	HQRNORM APPLY 00000848AM23
RA File Number	05AX04000441 AM23
Licence No and Date	0511012626/18/05/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.</p>	

Case No.	44 / NC/5/MEET/Jan/202223/23
Case Status	Case Rejected
Party Name	TANGERINE DESIGN PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 23 and 05/01/2023
HQ File Number	HQRNORM APPLY 00000852AM23
RA File Number	05AX04000439 AM23
Licence No and Date	0511012631/18/05/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.</p>	

Case No.	45 / NC/5/MEET/Jan/202223/23
Case Status	Case Rejected
Party Name	LOYAL TEXTILE MILLS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 23 and 05/01/2023
HQ File Number	HQRNORM APPLY 00000904AM23

RA File Number	32AX04000074 AM23
Licence No and Date	3211003075/20/05/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	46 / NC/5/MEET/Jan/202223/23
Case Status	Case Rejected
Party Name	WINNER OVERSEAS
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 23 and 05/01/2023
HQ File Number	HQRNORM APPLY 00000955AM23
RA File Number	04AX04000160 AM23
Licence No and Date	0411003357/24/05/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	47 / NC/5/MEET/Jan/202223/23
Case Status	Case Rejected
Party Name	RADNIK EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 23 and 05/01/2023
HQ File Number	HQRNORM APPLY 00000960AM23
RA File Number	05AX04000543 AM23
Licence No and Date	0511012773/24/05/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	48 / NC/5/MEET/Jan/202223/23
Case Status	Case Rejected
Party Name	RADNIK EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 23 and 05/01/2023
HQ File Number	HQRNORM APPLY 00000961AM23
RA File Number	05AX04000556 AM23
Licence No and Date	0511012774/24/05/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.</p>	

Case No.	49 / NC/5/MEET/Jan/202223/23
Case Status	Case Deferred
Party Name	RAD GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 23 and 05/01/2023
HQ File Number	HQRNORM APPLY 00001037AM23
RA File Number	13AX04000050 AM23
Licence No and Date	1311001233/27/05/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and it was observed that the firm has furnished its reply on DGFT Portal. The committee discussed it and decided to defer the case for examination.</p> <p>The case stands for deferred and re-listing.</p>	

Case No.	50 / NC/5/MEET/Jan/202223/23
Case Status	Case Rejected
Party Name	ASHOKA TESSILES
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 23 and 05/01/2023
HQ File Number	HQRNORM APPLY 00001044AM23
RA File Number	05AX04000574 AM23

Licence No and Date	0511012850/27/05/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	51 / NC/5/MEET/Jan/202223/23
Case Status	Case Rejected
Party Name	GAINUP TECHNOTEK LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 23 and 05/01/2023
HQ File Number	HQRNORM APPLY 00001133AM23
RA File Number	32AX04000091 AM23
Licence No and Date	3211003124/01/06/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	52 / NC/5/MEET/Jan/202223/23
Case Status	Case Rejected
Party Name	GAINUP TECHNOTEK LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 23 and 05/01/2023
HQ File Number	HQRNORM APPLY 00001134AM23
RA File Number	32AX04000093 AM23
Licence No and Date	3211003125/01/06/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	53 / NC/5/MEET/Jan/202223/23
Case Status	Case Rejected
Party Name	RAS POLYTEX PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 23 and 05/01/2023
HQ File Number	HQRNORM APPLY 00001136AM23
RA File Number	15AX04000007 AM23
Licence No and Date	1511000121/01/06/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.</p>	

Case No.	54 / NC/5/MEET/Jan/202223/23
Case Status	Case Rejected
Party Name	GAINUP TECHNOTEK LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 23 and 05/01/2023
HQ File Number	HQRNORM APPLY 00001137AM23
RA File Number	32AX04000092 AM23
Licence No and Date	3211003129/01/06/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.</p>	

Case No.	55 / NC/5/MEET/Jan/202223/23
Case Status	Case Rejected
Party Name	EURO-SUITS MANUFACTURING CO PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 23 and 05/01/2023
HQ File Number	HQRNORM APPLY 00001142AM23
RA File Number	07AX04000266 AM23
Licence No and	0711004155/01/06/2022

Date	
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.</p>	

Case No.	56 / NC/5/MEET/Jan/202223/23
Case Status	Case Rejected
Party Name	LLOYD SHOES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 23 and 05/01/2023
HQ File Number	HQRNORM APPLY 00001166AM23
RA File Number	04AX04000191 AM23
Licence No and Date	0411003414/02/06/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.</p>	

Case No.	57 / NC/5/MEET/Jan/202223/23
Case Status	Case Rejected
Party Name	SUPERHOUSE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 23 and 05/01/2023
HQ File Number	HQRNORM APPLY 00001169AM23
RA File Number	06AX04000086 AM23
Licence No and Date	0611001392/03/06/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.</p>	

Case No.	58 / NC/5/MEET/Jan/202223/23
Case Status	Case Rejected
Party Name	RADNIK EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 23 and 05/01/2023
HQ File Number	HQRNORM APPLY 00001187AM23
RA File Number	05AX04000680 AM23
Licence No and Date	0511013007/03/06/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.</p>	

Case No.	59 / NC/5/MEET/Jan/202223/23
Case Status	Case Rejected
Party Name	RADNIK EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 23 and 05/01/2023
HQ File Number	HQRNORM APPLY 00001224AM23
RA File Number	05AX04000693 AM23
Licence No and Date	0511013017/06/06/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.</p>	

Case No.	60 / NC/5/MEET/Jan/202223/23
Case Status	Case Rejected
Party Name	CINTURONES ALVI (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 23 and 05/01/2023
HQ File Number	HQRNORM APPLY 00001240AM23
RA File Number	05AX04000614 AM23
Licence No and Date	0511013056/07/06/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.

Case No.	61 / NC/5/MEET/Jan/202223/23
Case Status	Case Rejected
Party Name	AMRIT EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 23 and 05/01/2023
HQ File Number	HQRNORM APPLY 00001302AM23
RA File Number	02AX04000127 AM23
Licence No and Date	0211002519/10/06/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	62 / NC/5/MEET/Jan/202223/23
Case Status	Case Rejected
Party Name	BBS GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 23 and 05/01/2023
HQ File Number	HQRNORM APPLY 00001319AM23
RA File Number	02AX04000136 AM23
Licence No and Date	0211002522/10/06/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	63 / NC/5/MEET/Jan/202223/23
Case Status	Case Rejected

Party Name	AMRIT EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 23 and 05/01/2023
HQ File Number	HQRNORM APPLY 00001336AM23
RA File Number	02AX04000132 AM23
Licence No and Date	0211002530/13/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	